

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 61 of 2004

Tuesday, this the 27th day of January, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. Abdul Salam,
S/o C.K. Sayed Mohammed,
Assistant Engineer, LPWD, Kadamath,
residing at Mukrikakudy house,
Kadamath, Lakshadweep.Applicant

[By Advocate Mr. M.R. Hariraj]

Versus

1. Superintending Engineer,
Lakshadweep PWD, Kavaratti.
2. Administrator,
Union Territory of Lakshadweep,
Kavaratti.
3. Union of India, represented by the
Secretary, Ministry of Urban Affairs,
New Delhi.Respondents

[By Advocate Mr. P.R. Ramachandra Menon]

(By Advocate Mr. C. Rajendran, SCGSC)

The application having been heard on 27-1-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who claims to be the seniormost qualified
Assistant Engineer under the Lakshadweep Public Works
Department, Kadamath is aggrieved that despite of the
occurrence of vacancy in the post of Executive Engineer, he is
not being considered and promoted. The applicant has submitted
a representation in that regard on 9-7-2003 (Annexure A5) to
the 2nd respondent, but the same is yet to be considered and
disposed of. Therefore, the applicant has filed this

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application for a direction to the respondents to consider the applicant for promotion to the post of Executive Engineer with effect from 9-7-2003.

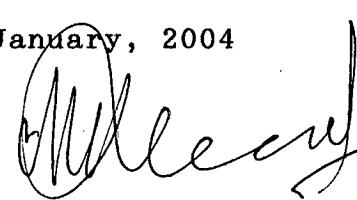
2. When the application came up for hearing, Shri P.R. Ramachandra Menon, learned Advocate appeared for respondents 1 and 2. Counsel on either side state that the application may now be disposed of directing the 2nd respondent to consider Annexure A5 representation of the applicant and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission of the counsel, the Original Application is disposed of directing the 2nd respondent to consider Annexure A5 representation of the applicant and to give the applicant an appropriate reply within a period of two months from the date of receipt of a copy of this order. No order as to costs.

Tuesday, this the 27th day of January, 2004



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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